

SPECIAL BENCH

ITEM NO.103 & 104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

**ITEM NO.103 – CONTEMPT PETITION NO.3/ALD/2017, CA NO.10/2022
IN CP No.75/ALD/2016**

NAME OF THE COMPANY	SANJEEV AGARWAL V/S OMKALESHWAR COLONISER PVT LTD & ANR.
UNDER SECTION	397/398 OF COMPANIES ACT, 1956

**ITEM NO.104 – CA NO.295/2019, CA NO.296/2019, IA NO.07/2023, IA
NO.20/2023 & IA NO.24/2023 IN CP No.121/ALD/2017**

NAME OF THE COMPANY	SANJEEV AGARWAL V/S OMKALESHWAR COLONISER PVT LTD & ORS
UNDER SECTION	241/244 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rajnish Sinha, with
Ms. Shelly Khanna, Advs.

*: For the Applicant in Contempt Petition
No.3/ALD/2017 & Res. in CA
No.10/2022 in Item No.103 & Applicant
in CA No.295/2019, CA No.296/2019,
IA No.07/2023 & IA No.24/2023
& Res. in IA No. 20/2023 in Item No.104*

Sh. Ashish Aggarwal, with
Sh. Avneesh Tripathi, Advs.

*: For the Res. no.1 in Contempt Petition
No.3/ALD/2017 in Item No.103 &
Applicant in IA No.20/2023
& Res.No.2& 4 in CA No.295/2019,
CA No.296/2019, IA No.07/2023
in Item No.104*

-Sd-

-Sd-

ORDER

Ld. Counsels representing their respective parties are present through VC.

1. This being a Special Bench, at the request of the learned counsels for both the parties, the matter is adjourned for further hearing on 29th August, 2024 before the Regular Bench, and to be taken up higher on Board.
2. The photocopy of this order be placed on record in both the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)

18th July, 2024

Kavya Prakash Srivastava
(Stenographer)